

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1742
TO BE ANSWERED ON 30.07.2015

FUNDS UNDER MGNREGS

1742. SHRI N.K. PREMACHANDRAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has fixed time schedule for approval of the projects and disbursement of the amount under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if so, the details thereof;
- (b) whether the Government has disbursed the amount to the States as per the State Labour Budget approved by the empowered committee in a time-bound manner, if so, the details thereof;
- (c) whether it has come to the notice of the Government that States are facing difficulties to pay the wages to the workers under the Scheme due to the non-sanction and non-disbursal of the amount by the Government and if so, the details thereof;
- (d) the action taken for removal of the difficulties;
- (e) whether the Government has received representation from various States including Kerala requesting to sanction and disburse the funds for implementation of MGNREGS; and
- (f) if so, the details thereof and the action taken by the Government thereon?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI BIRENDER SINGH)

(a): Yes, Madam. Sub-section 6 of Section 14 of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) mandates that the District Programme Coordinator (DPC) under MGNREGA shall prepare in the month of December every year, a labour budget for the next financial year containing the details of anticipated demand for unskilled manual work in the district and the plan for engagement of workers in the works covered under the programme.

It is mandated that Labour Budgets be prepared in accordance with the process prescribed in sections 13 to 16 of MGNREGA. The DPC has to ensure strict adherence to the principles of bottom-up approach from planning to approval of the selected shelf of projects by each of the Gram Sabhas in the district.

(b): Funds for programme implementation including payment of wages to MGNREGA workers are released to the States after verifying the performance, utilisation of funds released, and as per the agreed Labour Budgets approved by the Empowered Committee. The

State/UT-wise details of central release under MGNREGA during the last year and the current year are at Annexure-I.

(c)&(d): No, Madam. As per program Management Information System (MIS), details of balance fund available and the payment due towards unskilled wages under MGNREGA in States/UTs is given in Annexure-II.

(e)&(f): The funds are released based on the agreed Labour Budget, funds available with the State, amount actually spent and after verification of the utilization certificate. The receipt of request for funds and releases to various States including Kerala is a continuous process and Central Government is committed to make funds available as per actual basis.

Annexure-I referred in reply to part (b) of Lok Sabha Unstarred Question No. 1742 dated 30.07.2015

(Rs. In lakh)

No.	States	Central fund released (Rs. In lakh)	
		2014-15	2015-16*
1	ANDHRA PRADESH	290314.10	225214.38
2	ARUNACHAL PRADESH	2704.16	909.27
3	ASSAM	50023.46	19771.97
4	BIHAR	95968.24	102412.26
5	CHHATTISGARH	150570.49	68508.74
6	GUJARAT	35442.93	19416.21
7	HARYANA	16715.29	5741.22
8	HIMACHAL PRADESH	35542.86	18646.32
9	JAMMU AND KASHMIR	52171.08	24090.41
10	JHARKHAND	72433.41	45618.17
11	KARNATAKA	171687.07	34935.53
12	KERALA	158758.02	36770.52
13	MADHYA PRADESH	245163.12	136084.08
14	MAHARASHTRA	79951.77	83159.00
15	MANIPUR	21997.13	6036.22
16	MEGHALAYA	27785.90	22182.56
17	MIZORAM	11141.23	3784.77
18	NAGALAND	11305.27	17707.80
19	ODISHA	103530.34	77055.68
20	PUNJAB	18948.18	11754.35
21	RAJASTHAN	297609.87	185553.06
22	SIKKIM	7386.41	2099.49
23	TAMIL NADU	378180.33	202890.49
24	TELANGANA	191996.00	180421.02
25	TRIPURA	63662.48	18588.93
26	UTTAR PRADESH	251341.40	110305.74
27	UTTARAKHAND	28636.22	16834.67
28	WEST BENGAL	374495.29	188080.21
29	ANDAMAN AND NICOBAR	1301.94	519.74
30	DADRA & NAGAR HAVELI	0.00	0.00
31	DAMAN & DIU	0.00	0.00
32	GOA	137.95	0.00
33	LAKSHADWEEP	45.06	11.85
34	PUDUCHERRY	739.69	324.02
	Total	3247686.69	1865428.68

* Till 21/07/2015

NR=Not Reported

Annexure-II referred in reply to parts (c)&(d) of Lok Sabha
Unstarred Question No. 1742 dated 30.07.2015

(Rs. In crore)

FY: 2015-16 till 21/07/2015			
No.	States	Balance fund	Liability (Unskilled Wage)
1	2	3	4
1	ANDHRA PRADESH	422.50	19.25
2	ARUNACHAL PRADESH	22.20	10.10
3	ASSAM	-32.77	11.87
4	BIHAR	1130.65	77.33
5	CHHATTISGARH	415.15	122.34
6	GUJARAT	193.46	7.70
7	HARYANA	12.77	6.12
8	HIMACHAL PRADESH	63.08	8.30
9	JAMMU AND KASHMIR	246.74	4.98
10	JHARKHAND	244.26	26.14
11	KARNATAKA	362.73	20.60
12	KERALA	33.24	106.47
13	MADHYA PRADESH	773.93	55.77
14	MAHARASHTRA	202.64	52.19
15	MANIPUR	65.88	0.45
16	MEGHALAYA	106.31	3.26
17	MIZORAM	20.56	0.90
18	NAGALAND	90.07	74.04
19	ODISHA	155.61	37.54
20	PUNJAB	45.60	28.96
21	RAJASTHAN	1091.90	98.61
22	SIKKIM	17.95	3.69
23	TAMIL NADU	1694.26	107.20
24	TELANGANA	1122.65	30.90
25	TRIPURA	95.45	25.36
26	UTTAR PRADESH	281.63	210.71
27	UTTARAKHAND	95.49	8.16
28	WEST BENGAL	226.70	152.93
29	ANDAMAN AND NICOBAR	5.67	0.02
30	DADRA & NAGAR HAVELI	NR	NR
31	DAMAN & DIU	NR	NR
32	GOA	0.93	0.18
33	LAKSHADWEEP	0.27	0.00
34	PUDUCHERRY	1.15	0.44
TOTAL		9208.63	1312.52

NR=Not Reported